CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.2267/2001 & M.A. No.1892/2001

New Delhi this the Aday of October, 2002.

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN

HON'BLE SHRI M.P. SINGH, MEMBER (A)

Ram Pal S/o Shri Tula Ram R/o Village & P.O. Karawal Nagar Delhi-94.

... Applicant

(Shri Yogesh Sharma, proxy for Shri B.B.Raval, Advocate)

-versus-

- N.C.T. of Delhi through
 The Secretary
 (Social Welfare Department)
 Old Sectt.
 Delhi.
- 2. The Lt.Governor Govt.of Delhi, Raj Niwas Delhi.
- 3. The Chief Secretary Govt. of NCT of Delhi Old Sectt. Delhi.

... Respondents

(By Shri George Paracken, Advocate)

ORDER

JUSTICE V.S. AGGARWAL: -

MA No. 1892/2001

We are satisfied with the grounds mentioned in MA No. 1892/2001 seeking condonation of delay in filing OA No. 2267/2001. Misc. Application is allowed.

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OA No. 2267/2001

2. Applicant (Ram Pal) had been charge-sheeted for major penalty under Rule 14 of the Central Civil Services (Classification, Control & Appeal) Rules, 1965 vide Memorandum dated 27.7.1990. The following charges had been framed against him:-

"Article-I:

That Shri Ram Pal while working as Care-Taker in R.C.C., Kingsway Camp, Delhi with 21.04.81 from 26.11.77 to effect Rs. 12,810/bу way mis-appropriated receiving advance money through advance receipt issued by various DDO/HO of RCC/KW Camp. did not submit the adjustment vouchers for the He amount received by him in this manner. deposited back money on 20.05.85 with RCC/KW Camp after being pointed out by the audit party.

Article-II:

That Shri Ram Pal, Care-Taker, RCC/KW Camp committed irregularities by violating the provisions of rule -77 of the Central Treasury Rules issued vide Section-151 of the Govt.of India Act, 1935."

The applicant had denied the charges and an enquiry officer had been appointed. The enquiry officer submitted his report and held both the charges against the applicant proved. The disciplinary authority concluded that the ends of justice would be met if a penalty of removal from service was imposed upon the applicant with immediate effect. The appeal filed by the applicant had been dismissed by the Lt.Governor, Delhi on 3.11.1999.

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- applicant assails the abovesaid orders contending that the same are improper and not based on materials on the record. During the course of submissions, the learned counsel for the applicant has raised two grounds with which we would presently deal, namely (1) the charges were vague; and (2) the relevant documents were not supplied to the applicant during the course of enquiry and prejudice, therefore, in this regard had been caused.
- 4. It needs no re-mentioning that the assertions of the applicant have been controverted.
- 5. So far as the first contention of is concerned, a perusal of the charges applicant clearly reveals that in a precise manner, the contents of the assertions against the applicant had been conveyed to him and, therefore, it cannot be termed that the charges were vague. Even otherwise also, the said argument is totally devoid of any merit for the simple reason that the articles of charges had been conveyed to the applicant; he had put up his defence and contested the same being fully aware about the nature of the assertions against him. When a person contests the same, in that event unless it is shown that any prejudice is caused, the charges cannot be quashed simply on the ground of subsequently stating that the same are vague. The said prejudice has not shown to have caused and this argument, been therefore, must fail.

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Reverting to the second ground raised by the learned counsel as already pointed above, the argument on the premise that the relevant documents had not been supplied. In the case of State of Tamil Thiru K.V.Perumal & Ors., JT Nadu v. the Supreme Court was concerned with t.he S.C.604, question about non-supply of documents and whether prejudice must be shown to have been caused or not. The Supreme Court held that the enquiry officer is not bound to supply each and every document asked for by Only relevant documents have to the delinquent. It must be decided supplied to the delinquent. whether the documents were relevant and whether their non-supply would cause prejudice to the concerned person or not. The Supreme Court held that it is even the duty of the delinquent to point out as to how each and every document was relevant. The findings of the Supreme Court reads: -

seems to be under the Tribunal "The enquiry the that impression officer/disciplinary authority is bound to supply each and every document that may be asked for by the delinquent Officer/employee. there. Their duty is only to It is wrong documents and not each supply relevant every documents asked for by the delinquent In this case the respondent officer/employee. certain documents. asked for had Registrar, to whom the request was made, called upon him to specify the relevance of each every document asked for by him. It is not did brought to our notice that the respondent The Tribunal too has not gone into question nor has it expressed any opinion whether the documents asked for were indeed their non-supply relevant and whether prejudiced the respondent's case. The test to be applied in this behalf has been set out by Bank of Patiala this Court in State

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S.K.Sharma [JT 1996 (3) SC 722 = 1996 (3) SCALE 202]. It was the duty of the respondent to point out how each and every document was relevant to the charges or to the enquiry being held against him and whether and how their non-supply has prejudiced his case. Equally, it is the duty of the Tribunal to record a finding whether any relevant documents were not supplied and whether such non-supply has prejudiced the defendant's case. Since this has not been done by the Tribunal in this matter, it has to go back for a rehearing."

Almost identical is the subsequent judgement of the Supreme Court in the case of State of U.P. v. Shatrughan Lal & Anr., JT 1998 (6) SC 55. Herein the Supreme Court went on to hold that one of the principles of natural justice is that a person against whom an action is proposed to be taken has to be given an opportunity of hearing. It has to be an effective opportunity of hearing. The documents concerned should be supplied and in para 10, the Supreme Court held:-

- "10. It has also been found that during the course of the preliminary enquiry, a number were examined against witnesses respondent in his absence, and rightly so, the delinquents are not associated in the preliminary enquiry, and thereafter the charge The copies of those sheet was drawn up. statements though asked for by the respondent, were not supplied to him. Since there was a failure on the part of the appellant in this the Tribunal was justified in regard too, coming to the conclusion that the principles of justice were violated and natural respondent afforded an effective was not opportunity of hearing, particularly as the appellant failed to establish that non-supply of the copies of statements recorded during had not caused preliminary enquiry in defending to the respondent prejudice himself.
- 7. The position herein is that the applicant asked for certain documents on 15.9.1990. The

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documents asked for were:-

"1. Audit report of RCC Kingsway Camp for the period 1.4.76 to 31.3.83 prepared by Shri R.K. Tandon, Accounts Officer, Delhi Admn.

- 2. Advance slips issued by various officers of RCC/KW camp, Delhi.
- 3. Audit report for the aboveperiod of Director Central Revenue Audit, Delhi..
- 4. Statement of witnesses as shown, in Annexure IV if any recorded during preliminary hearing/enquiry.
- 5. Cash Book of Jama Talasi from 1.4.76 to 31.3.83 maintained by Supdt.R.C.C. Kingsway Camp.
- 6. Official cash Book from 1.4.76 to 31.3.83 in respect of Poor House & R.C.C. Kingsway Camp, Delhi.
- 7. Register regulating the entry/exist of persons in Poor House/R.C.C.Kingsway Camp, Delhi.
- 8. Prescription of Medical Officer, Poor House Hospital for taking the inmates to Hospital (LNJP and other Hospital)
- 9. Contingent Bill from 1.4.76 to 31.3.83 in respect of Poor House, Kingsway Camp, Delhi.
- 10. Contingent Bill from 1.4.76 to 31.3.83 in respect of R.C.C.Kingsway Camp, Delhi."

Subsequently, the applicant again addressed another letter to the Commissioner for Departmental Enquiries and the said letter is being reproduced for the sake of facility:-

" I am to refer to the orders passed in the proceeding of Brief Hearing held on 1.10.1993 in the abovenoted case. The position of

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Inspection of listed document is as under:-

S.No. Particulars of Listed Position as on documents 21.1.1994

1. Audit report of R.C.C. for the period from 1.4.76 to 31.3.1986.

Copies of Annexure 'A' &'B' of the audit report has not been provided so far.

2. Advance slips amounting to Rs.12810=00 Presenting officer has informed that these slips are not available so far.

It is worthwhile that the presenting officer has taken about 2 years time to provide the listed documents and other relevant record which I may be needed in my defence after the inspections of listed documents are 15-18 years old. Considering those aspects needful may be done.

Thanking you,

Yours faithfully,

Dated:21.1.94

(Ram Pal)
Care Taker
Poor House, Kingsway Camp
Delhi. (Charge-sheeted
Officer) "

The above facts produced before us itself 8. that if the present matter is examined on the show touch-stone of prejudice, if any, the answer has to be in the affirmative. Though in the first instance, large number of documents were asked for the applicant and he had not given the relevancy of the same but in the subsequent letter addressed Commissioner of Departmental Enquiries, it appears that after inspection of the documents, the applicant complained that copies of Annexures 'A' and 'B' of the audit report had not been provided while advance slips were not available at all. Vide Annexure A/10,

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another letter addressed to the Commissioner for Departmental Enquiries, even the relevancy of audit report and the advance slips had been mentioned besides the relevancy of other documents. to the applicant, the advance slips had been supplied before conducting the special audit. The nature the charges clearly indicates that it pertained to mis-appropriation of a particular amount by way of receiving advance money through advance receipts and the adjustment vouchers not having been submitted. The applicant is alleged to have deposited the said amount when it was pointed out by the audit party. When such was the situation, the report of the auditor cannot be termed to be irrelevant. It was, therefore, necessary to supply a copy thereof to the applicant. Prejudice, therefore, can rightly be claimed to have been caused.

9. For these reasons, we allow the present application and set aside the impugned orders. However, if deemed proper, the enquiry can proceed from the stage the applicant had asked for the said documents from the enquiry officer. No costs.

(M.P.SINGH) MEMBER (A)

(V.S.AGGARWAL)

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/sns/